

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 982 of 2019

In the matter of:

Deccan Chronicle Marketeers & Ors.

....Appellants

Vs.

Deccan Chronicle Holdings & Anr.

....Respondents

Present:

Appellants:

Mr. Abhinav Varisht, Sr. Advocate with Mr. Manmeet Singh, Ms. Nishtha Chaturvedi, Ms. Ria Kohli and Ms. Sheffali Chaudhary and Ms. Krutika Raghavan, Advocates.

Respondents:

**Mr. P.B.A. Srinivasan, Mr. Parth. D. Tondon and Ms. Ichchha Kalash, Advocate for Respondent No. 2 (Canara Bank).
Mr. Rishav Banerjee and Mr. Pratik Mukhopadhyay for Resolution Applicant.**

With

Company Appeal (AT) (Insolvency) No. 553 of 2019

In the matter of:

IDBI Bank

....Appellant

Vs.

Mamta Binani & Ors.

....Respondents

Present:

Appellant:

Mr. Abhinav Varisht, Sr. Advocate with Mr. Manmeet Singh, Ms. Nishtha Chaturvedi, Ms. Ria Kohli and Ms. Priya Singh, Advocates

Respondents:

**Mr. Abhijeet Sinha, Ms. Sreenita Gosh and Mr. Arjun Asthana for Respondent No. 1.
Mr. P.B.A. Srinivasan, Mr. Parth D. Tonadon and Ms. Ichchha Kalash for Respondent No. 3 (Canara Bank).
Mr. Rishav Banerjee and Mr. Pratik Mukhopadhyay for Resolution Applicant.**

ORDER

04.03.2020: At request of both sides, the matter is adjourned to **20th March, 2020**. List the matter on **20th March, 2020** within first five cases.

[Justice Venugopal M.]
Member (Judicial)

[V.P. Singh]
Member (Technical)

[Alok Srivastava]
Member (Technical)

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